

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH:  
AT NEW DELHI

REVIEW APPLICATION NO.132 of 2001  
IN  
MISCELLANEOUS APPLICATION NO.667 of 2001  
IN  
ORIGINAL APPLICATION NO.1432 of 2000

(23)

DATE OF ORDER: 8th JUNE, 2001

BETWEEN:

ARVIND KUMAR SRIVASTAV,  
R/o 27B/14, Main Sagarpur,  
Street NI.5/5,  
NEW DELHI 110019.

.. APPLICANT

AND

UNION OF INDIA  
THROUGH THE SECRETARY TO THE GOVT. OF INDIA,  
MINISTRY OF TRIBAL AFFAIRS,  
(NGO - TA Division),  
SHASTRI BHAWAN,  
NEW DELHI 110 001.

.. RESPONDENT

COUNSEL FOR THE APPLICANT: Mr.R.S.BEDI

COUNSEL FOR THE RESPONDENT: -

CORAM:

HON'BLE SRI JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN

O R D E R

I do not find any error apparent on the face of the record. The status-quo order was vacated on the ground that the post of Data Entry Operator was no longer available in the Ministry of Tribal Affairs. The argument that it was a misrepresentation by the counsel for the respondents, is not substantiated. No material is also placed that such a post was existing in the above Department to continue the applicant.

2. The R.A. is, therefore, dismissed in circulation.

*Am Rajagopal Reddy*  
(V.RAJAGOPALA REDDY.J)  
VICE CHAIRMAN

DATED: 8th June, 2001